

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 28

IA 1693/2024

In

C.P. (IB)/3641(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: AMOD STAMPINGS PVT. LTD.

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Agam Maloo, Ld. Counsel for the Liquidator present. Mr. P.S. Thakre, Ld. Counsel for the Auction Purchaser in IA 1816/2024, which is not on board today. Mr. Prakhar Tandon, Ld. Counsel for the erstwhile SRA.
2. Ld. Counsel for the Respondent representing suspended promoters informed that order allowing the extension in payment of auction money has been challenged before the Hon'ble NCLAT and also, they have challenged the order approving the sale of Corporate Debtor as a going concern. He further submits that the matter before the Hon'ble NCLAT is listed on 10.07.2024.
3. List this matter for further consideration on **15.07.2024**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)